

# DIET teams survey private schools across Kamrup

## Alleged textbook, school bag policy violations

GUWAHATI, June 12: Acting on government directives following a complaint before the National Human Rights Commission (NHRC), faculty teams from the District Institute of Education and Training (DIET), Kamrup, Mirza on Thursday conducted surprise inspections in private schools across the district to assess compliance with prescribed textbook norms and the National School Bag Policy, 2020.

The survey teams visited private schools during school hours and covered all nine educational blocks of Kamrup district – Boko, Chamaria, Kamalpur, Hajo, Chhaygaon, Rani, Rampur, Kulhati and Rangia. The inspections were aimed at identifying schools allegedly prescribing textbooks from private publishers instead of those recommended by the NCERT or the respective SCERT, a press release stated.

The exercise follows a government communication and notice issued under Section 12 of the Protection of Human Rights Act, 1993, based on a complaint lodged by the Namo Foundation before the NHRC.

The complaint alleged that several private schools, including both CBSE-affiliated and non-affiliated institutions, continue to prescribe private publishers' textbooks in violation of prescribed norms.

Taking cognisance of the matter, the government directed authorities to conduct a district-wide survey of private schools and verify compliance with educational guidelines. The survey also focused on implementation of the National School Bag Poli-

cy, 2020, which prescribes class-wise weight limits for school bags and stipulates that students should not be required to carry reference books to school.

Officials said the findings of the survey would be compiled and submitted to the competent authorities for further action, if necessary. The inspection drive forms part of efforts to ensure that schools adhere to government-prescribed academic standards and reduce the burden on students.

**Source:** <https://www.thehindu.com/news/cities/Visakhapatnam/a-palpable-grief-looms-over-visakhapatnam-steel-plant-tragedy/article71090544.ece/amp/>

A palpable grief looms over Visakhapatnam Steel Plant tragedy

A massive explosion in the Visakhapatnam Steel Plant on June 8 has claimed the lives of nine persons and severely injured six others, triggering demands from the victims' kin for accountability and long-term support, while sparking a nationwide debate on industrial safety, management accountability and privatisation. V. Kamalakara Rao reports on how the accident unfolded and how it has further aggravated the suffering of workers who have been on the warpath ever since the Union Government announced its proposal for 100% disinvestment of the plant.

Published - June 12, 2026 10:23 am IST

V. Kamalakara Rao

The recent explosion in the port city of Visakhapatnam reflects the human costs of an industrial tragedy that dominates the headlines for a few days and is forgotten till another tragedy strikes. A heart-rending video recorded on June 8 and now going viral on social media, depicting a father's final message to his son.

One of the victims, 53-year-old K. Paidiraju, knew that his time was running out, as he suffered over 90% burns in a massive explosion that occurred in the Plant. The skin on his chest had been burnt away, and every breath was an agonising struggle. Yet his voice carried the weight of a father's final message.

"Varma... Daddy," he whispered, addressing his eldest son. "Take care of your brother. Take care of your mother. Continue your studies. Don't fight with anyone. Stay united."

Within 48 hours, on June 10, Paidiraju succumbed to his injuries at MGM Seven Hills Hospital in Visakhapatnam, becoming the ninth fatality of the devastating industrial disaster at the Rashtriya Ispat Nigam Limited (RINL)-Visakhapatnam Steel Plant.

The video soon went viral across social media platforms, emerging as the haunting symbol of a tragedy that reduced hardworking men to ashes within seconds.

Among those who perished were technicians Gonitha Bhanu Kumar, G.V. Appa Rao and M. Krishna Nagu; general foreman K. Prabhakar Rao; and a promising young manager, Bheem Kumar, also known across the Plant as "Gold Kumar".

The intensity of the inferno was such that several bodies recovered from the wreckage of Steel Melting Shop-1 (SMS-1) were beyond recognition. Forensic teams at the King George Hospital (KGH) mortuary had to rely on DNA analysis to identify the victims and hand over their remains to grieving families.

As investigators continue examining the twisted remains of Caster-2, the human cost of the disaster is visible across Visakhapatnam.

In Gangavaram, not far from the steel plant, Paidiraju's home is filled with mourners. His wife remains inconsolable, while his two sons repeatedly watch the video carrying their father's final words.

Like Paidiraju's family, relatives of the other victims are struggling to come to terms with their loss.

Appa Rao's wife, Rachamma, recalled that her husband, on the fateful day, left for the Plant from a hospital where their elder son was admitted due to a high fever. After arriving, Rachamma called Appa Rao, when he asked her to "take care of the children", a visibly grief-stricken Rachamma recounted it to be her husband's last words.

Besides their grief, the victims' kin are demanding accountability and long-term support.

"We need immediate government intervention and livelihood support. Fair compensation alone is not enough. We need security for our future," several family members said outside the KGH mortuary while awaiting the release of the bodies.

The anatomy of an inferno

To understand the magnitude of the disaster, one must know the scale of the operation inside SMS-1.

At around 4:15 p.m. on June 8, a massive industrial ladle, identified as Ladle No. 19, was suspended from an overhead crane. It contained approximately 150 tonnes of molten steel heated to nearly 1,500°C.

The molten metal had been processed through converters and was being positioned above the casting machine for transfer into a tundish before entering the continuous casting process.

Workers stationed below were carrying out routine preparations for the opening of the ladle's mechanical slide gate.

Then, without warning, disaster struck.

According to preliminary findings compiled by the Chief Inspector of Factories, gases trapped inside the molten steel may have caused a sudden pressure build-up. Before the slide gate could be opened, an explosion ripped through the vessel.

Ravi, a supervising technician working nearby, vividly recalls the horrifying moment.

"I heard a sound like a supersonic bomb blast. Within seconds, a huge ball of fire shot up nearly 80 feet to the ceiling. Overhead Crane-2 caught fire almost instantly. The molten steel did not simply spill. It exploded outward like pressurised foam, raining down like volcanic lava over a vast area. We ran for our lives, but those directly underneath had no chance," he said.

The molten steel, glowing white-hot at temperatures approaching 1,600°C, instantly engulfed the workers below. Several were killed on the spot, while others suffered catastrophic burns.

Political reverberations

The tragedy quickly acquired political dimensions.

As RINL is a Navratna Central Public Sector Enterprise, the accident triggered a national debate on industrial safety, management accountability and privatisation.

Prime Minister Narendra Modi expressed grief over the incident and announced an ex gratia payment of ₹2 lakh from the Prime Minister's National Relief Fund for the families of the deceased and ₹50,000 for those injured.

Union Minister for Steel and Heavy Industries H.D. Kumaraswamy arrived in Visakhapatnam shortly after midnight on June 9. Accompanied by Union Civil Aviation Minister and Srikakulam MP, Kinjarapu Rammohan Naidu, he visited the injured workers undergoing treatment at various hospitals and reviewed the situation.

Kumaraswamy announced a relief package of ₹25 lakh for the family of each deceased worker, along with a permanent job in RINL for an eligible family member.

For the injured, compensation of ₹10 lakh each was announced, while the company committed to bearing the full cost of medical treatment and rehabilitation.

Chief Minister N. Chandrababu Naidu closely monitored the situation from Amaravati and directed officials to ensure speedy rescue and relief operations.

State IT and HRD Minister Nara Lokesh visited the accident site and met the bereaved families.

“We are not merely providing financial assistance and moving on. After the mourning period is over, we will invite the affected families to Amaravati and discuss long-term support measures, including education for their children and their overall welfare,” he said.

Deputy Chief Minister Pawan Kalyan also raised questions regarding industrial safety protocols, pointing to reports of technical issues in a nearby unit a day before the accident.

Meanwhile, YSRCP president and former Chief Minister Y.S. Jagan Mohan Reddy demanded a transparent and independent investigation into the incident, alleging that safety standards may have suffered due to the Plant’s financial difficulties.

The disinvestment debate

Beyond the immediate tragedy lies a larger and more contentious issue. For several years, workers and trade unions have been protesting against the proposed 100% disinvestment of RINL by the Union Government.

Many employees believe that the Plant’s financial difficulties have directly affected safety standards.

Trade union leaders, including D. Adinarayana, J. Ayodhya Ramu and Mantri Rajasekhar, argue that the company has been struggling under severe financial pressure, resulting in reduced operational capacity and a shortage of funds for maintenance and infrastructure upgrades.

“When a large steel plant is starved of resources, the first casualties are preventive maintenance, safety audits and equipment replacement,” Mr. Adinarayana said.

Ayodhya Ramu pointed to increasing dependence on contract labour in specialised operations.

“There is a severe shortage of regular employees. Many critical functions are now being handled by contract workers who may not have the same level of training and experience. This creates additional risks in a highly hazardous environment,” Mr. Ramu said.

However, Minister Nara Lokesh rejected attempts to link the accident directly to privatisation. He noted that the Central government had recently extended substantial financial support to RINL to stabilise operations and address debt-related concerns.

Despite such assurances, workers remain sceptical. Many believe that unless the Plant secures captive iron ore mines and achieves greater financial stability, it will continue facing operational and safety challenges.

Seeking Accountability

To determine the exact cause of the explosion, the Ministry of Steel has constituted a three-member independent inquiry committee headed by the Director-in-Charge of SAIL’s Bokaro Steel Plant.

The committee is expected to examine several critical issues.

Why did the safety systems fail to detect possible gas accumulation inside the molten steel? Was the refractory lining of the ladle adequately monitored and maintained? Were there any operational pressures to accelerate production despite warning signs?

The answers to these questions will be crucial in determining accountability and preventing future tragedies.

The National Human Rights Commission (NHRC) has also taken cognisance of the incident and sought a detailed report from the Andhra Pradesh government within two weeks. The NHRC has requested information on the condition of the injured workers, the compensation provided, and the measures being taken for the affected families.

A legacy written in steel and blood

This is not the first time the Visakhapatnam Steel Plant has witnessed such tragedy.

Popularly known as “Vizag Steel”, the Plant occupies a unique place in the socio-political history of Andhra Pradesh. It emerged from the historic “Visakha Ukku–Andhrula Hakku” movement of the 1960s, during which 32 protestors lost their lives in police firing while demanding a steel plant for the State.

For many people, therefore, the Plant is more than an industrial unit – it is a symbol of regional pride and sacrifice.

Yet its history has also been scarred by repeated industrial accidents.

The darkest chapter occurred in June 2012, when an explosion in the oxygen control unit of SMS-2 claimed 19 lives, including senior officials and union leaders.

In the years that followed, minor gas leaks, pressure valve failures and other accidents periodically claimed lives and exposed vulnerabilities in safety systems.

In May 2022, an explosion at Blast Furnace 3 injured several workers and renewed concerns about safety standards.

Trade unions argue that a common thread runs through these tragedies. According to them, chronic staff shortages, delayed maintenance schedules and excessive dependence on contract labour have steadily weakened the Plant’s safety culture.

“The problem is not a lack of engineering expertise. It is a gradual erosion of safety practices,” said a senior trade union leader.

For the people of Visakhapatnam, the steel plant remains a symbol of sacrifice, pride and perseverance. But every industrial accident chips away at that legacy.

As investigations continue and families mourn their loved ones’ deaths, one painful question lingers: how many more lives must be lost before industrial safety becomes non-negotiable?

Until that question is answered, the proud moniker of “Ukku Nagaram” (Steel City) will continue to carry the bitter taste of avoidable tragedy.

Published - June 12, 2026 10:23 am IST

**Source: <https://odishatv.in/odisha/nhrc-issues-conditional-summons-to-bargarh-collector-over-unpaid-ex-gratia-12033021>**

NHRC issues conditional summons to Bargarh Collector over unpaid ex-gratia

National Human Rights Commission (NHRC) issued a conditional summons to the Bargarh Collector for failing to disburse Rs 15 lakh compensation to the family of a 12-year-old boy who died from severe burn injuries.  
Srijata Mishra 13 Jun 2026 09:23 IST

National Human Rights Commission (NHRC) issued a conditional summons to the Bargarh Collector for failing to disburse Rs 15 lakh compensation to the family of a 12-year-old boy who died from severe burn injuries.

The victim has been identified as Pratyush Bhaena. Pratyush reportedly sustained these injuries after allegedly falling into hot ash dumped by the Kaleshwar rice mill on February 26, 2025.

Despite subsequent directives from the Home department instructing the local administration to ensure compliance and submit proof of payment to the apex rights body by January 31, the order remained unfulfilled.

**Judicial Mandate And Enforcement Directives**

The Commission has now set a firm deadline, directing the Bargarh Collector to ensure full compliance with its compensation order on or before June 24.

**Arrest Order:** The NHRC explicitly stated that if its directives are not met by the stipulated date, the Bargarh Superintendent of Police (SP) shall arrest the Collector.

**No Official Response:** Bargarh Collector Aditya Goyal could not be reached to comment on the development.

**Background Of The Case**

The severe legal intervention follows proceedings on October 29, during which the NHRC formally recommended the Rs 15 lakh payout to the boy's next of kin within a six-week timeframe. The escalating friction between the rights commission and local authorities underscores a strict approach to administrative delays in public safety and corporate negligence cases.

**Source:** <https://www.theweek.in/news/india/2026/06/12/opinion-or-why-the-supreme-courts-observation-on-child-labour-is-a-timely-reminder.html>

OPINION | Why the Supreme Court's observation on child labour is a timely reminder

The observation held up a mirror to an uncomfortable reality that India can no longer afford to ignore  
Puja Marwaha Updated - June 12, 2026 08:29 PM IST

When the Supreme Court recently described the employment of children in orchestras, dance troupes, spas and allied establishments as a "serious issue", it did more than respond to a Public Interest Litigation. The observation held up a mirror to an uncomfortable reality that India can no longer afford to ignore.

Behind the glitz and glamour of the entertainment industries lies a fundamental question: when a child is valued more for the work she can perform than for the childhood she deserves, are we not crossing a line that neither the law nor our collective conscience should ever normalise?

The question demands urgent attention. Hearing a PIL filed by senior advocate H.S. Phoolka, a Bench led by Justice Surya Kant, along with Justice Joymalya Bagchi and Justice Vipul M. Pancholi, sought responses from the Union Government, the National Commission for Protection of Child Rights (NCPCR), and the National Human Rights Commission on the employment of children and adolescents in dance troupes, orchestras, massage parlours and spas. The move reflects a timely and significant recognition that child labour is not merely a labour issue; it is, at its core, a child protection issue.

The significance of SC's intervention extends far beyond dance troupes, orchestras or massage spas. It compels us to examine the larger ecosystem in which children participate in entertainment and performance-related activities. As responsible citizens, are we doing enough to safeguard our children involved in the larger entertainment ecosystem, including television, reality shows, advertisements, live events and the rapidly expanding world of digital content?

The answer remains deeply concerning.

Legal framework and child labour

India already possesses a detailed legal framework to protect children from labour and exploitation. The Child and Adolescent Labour (Prohibition and Regulation) Act (CALPRA) prohibits the employment of children below the age of 14 in all occupations and processes, while regulating the conditions under which adolescents between the ages of 14 and 18 may work. In spirit, the law recognises a simple but powerful principle: childhood must not be compromised for economic gain. Yet, the continued presence of children in sectors that expose them to long working hours, unsafe environments and heightened risks of abuse raises troubling questions about implementation and oversight.

At the same time, experiential knowledge tells us that child labour rarely exists in isolation. It is often intertwined with poverty, migration, school dropouts, trafficking and social vulnerability. Children who enter informal and poorly regulated workspaces are frequently invisible to protection systems and are more susceptible to exploitation.

Whether in a factory, a roadside establishment, a private household, a dance troupe or an entertainment venue, the underlying issue remains the same: a child who should be in school, at play, or with family support is instead pushed into circumstances that compromise safety, dignity and development. The Supreme Court's concern, therefore, must be viewed through this broader lens.

Study findings show gaps in child protection

These concerns were echoed in "Child Artists in India: An Exploratory Study in Mumbai", conducted by CRY - Child Rights and You in collaboration with Monk Prayogshala in 2022.

Drawing on interviews with parents, former child artists, producers, casting agents, acting institutes and industry associations, the study highlighted critical gaps in child protection mechanisms within the entertainment sector. It recommended mandatory child protection policies for media and production houses, regular capacity-building by child rights experts, stronger monitoring at event sites, greater awareness among stakeholders and transparent, child-friendly contractual arrangements. The study also underscored the importance of informed parental consent and adherence to national laws and the principles of the UN Convention on the Rights of the Child. The findings point to a larger reality. The challenge is not merely legal; it is institutional and behavioural. Laws can establish safeguards, but protecting children requires systems that function effectively and a society that refuses to normalise their exploitation.

#### Judicial continuity and accountability

For decades, the Supreme Court has consistently emphasised that childhood cannot be sacrificed at the altar of economic or commercial interests. In the landmark *M.C. Mehta vs State of Tamil Nadu* (1996) judgment, the Court called for the eradication of child labour in hazardous industries and underscored the State's responsibility to ensure rehabilitation, education and protection for affected children. The recent observation continues this constitutional tradition of placing children's rights at the centre of public policy and governance.

Several recommendations emerging from the CRY-Monk Prayogshala study can help strengthen existing safeguards. These include the creation of a dynamic national and State-level database of children engaged in entertainment-related work, jointly maintained by the Ministries of Women and Child Development, Labour, Employment and Education.

Such a mechanism could facilitate better tracking and monitoring of children's well-being. The study also called for mandatory child protection policies across the industry, effective grievance redressal systems under the oversight of District Magistrates, and stronger involvement of Child Welfare Committees (CWCs). Industry bodies, too, must be encouraged to refer complaints to statutory authorities such as CWCs, the NCPCR and State Commissions for Protection of Child Rights (SCPCRs).

#### The way forward

The Supreme Court's intervention should therefore be seen as more than a procedural legal development. It presents an opportunity to strengthen enforcement, improve accountability and bridge the gap between legal intent and ground realities. Governments, regulatory institutions, industry bodies, civil society organisations and communities - all have a role to play. Most importantly, children and their caregivers must be empowered to participate in decisions that affect their safety, dignity and development.

India does not suffer from a lack of laws. Nor does it lack institutions mandated to protect children. What has often been missing is the collective resolve to ensure that every child, regardless of background or circumstance, is first recognised as a child before anything else.

The Supreme Court has signalled its concern. The larger challenge now is to translate that concern into action. For every child found working where they should be learning, playing and growing is not merely a violation of law - it is a reminder of a promise yet to be fulfilled.

The true measure of progress will not lie in court observations alone, but in building an India where no child is compelled to trade childhood for work, and where protection, education and opportunity reach every child without exception.

(The author is the CEO of CRY - Child Rights and You)

The opinions expressed in this article are those of the author and do not purport to reflect the opinions or views of THE WEEK.

**Source: <https://www.theindiadaily.com/state/uttar-pradesh/45-appointments-made-in-madrasas-in-violation-of-yogi-government-order-nhrc-issues-notice-news-123592>**

Hindi News खबरें राज्य

योगी सरकार के आदेश का उल्लंघन कर मदरसों में हुई 45 नियुक्तियां, NHRC ने भेजा नोटिस

उत्तर प्रदेश सरकार अब मदरसों में शिक्षकों की भर्ती को पारदर्शी और केंद्रीकृत बनाने की तैयारी कर रही है. पहले यह काम मदरसा प्रबंधन समिति के हाथ में था, लेकिन अब इसे उत्तर प्रदेश शिक्षा सेवा चयन आयोग के जरिए करवाया जाएगा. भर्ती में यूपी टीईटी जैसी पात्रता परीक्षा और इंटरव्यू शामिल होंगे.

Edited By: Antima Pal

Updated : 12 June 2026, 04:23 PM IST

उत्तर प्रदेश: यूपी में योगी सरकार द्वारा अनुदानित मदरसों में शिक्षकों की भर्ती पर लगाई गई रोक के बावजूद 45 से ज्यादा नियुक्तियां हो गईं. इस मामले में शिकायत मिलने के बाद राष्ट्रीय मानवाधिकार आयोग ने अल्पसंख्यक कल्याण विभाग को कारण बताओ नोटिस भेजा है.

योगी सरकार के आदेश का उल्लंघन कर मदरसों में हुई 45 नियुक्तियां

मानवाधिकार कार्यकर्ता तलहा अंसारी ने NHRC को शिकायत भेजी है. इसमें कहा गया है कि अप्रैल-मई 2025 के बीच तत्कालीन रजिस्ट्रार ने 45 से अधिक लोगों को मदरसों में नियुक्त किया. यह तब हुआ जब सरकार की तरफ से साफ आदेश था कि भर्ती पर रोक रहेगी.

NHRC ने भेजा नोटिस

शिकायत के अनुसार प्रयागराज, कानपुर, अयोध्या, गाजीपुर, बाराबंकी जैसे कई जिलों में यह नियुक्तियां हुई हैं. इनमें शामिल कुछ मदरसे इस प्रकार हैं:- मदरसा अरबिया अशरफुल उलूम (प्रयागराज), आलिया मिस्बाहुल उलूम (प्रयागराज), बहरूल उलूम ओरिएंटल कालेज (गाजीपुर), मदरसा अल्जामेअतुल अरविया गौसिया (कानपुर), मदरसा दारुल उलूम (अयोध्या) और मदरसा इस्लामिया अरबिया बहरूल (बाराबंकी).

सूत्रों के मुताबिक अल्पसंख्यक कल्याण निदेशालय पहले से ही इन नियुक्तियों की जांच कर रहा है. विभाग के निदेशक शीलधर यादव ने कहा कि सभी शिकायतों की जांच चल रही है और कुछ मामलों में कार्रवाई भी की जा चुकी है.

सरकार की नई योजना

उत्तर प्रदेश सरकार अब मदरसों में शिक्षकों की भर्ती को पारदर्शी और केंद्रीकृत बनाने की तैयारी कर रही है. पहले यह काम मदरसा प्रबंधन समिति के हाथ में था, लेकिन अब इसे उत्तर प्रदेश शिक्षा सेवा चयन आयोग के जरिए करवाया जाएगा. भर्ती में यूपी टीईटी जैसी पात्रता परीक्षा और इंटरव्यू शामिल होंगे.

राज्य में करीब 15 हजार मान्यता प्राप्त मदरसे चल रहे हैं, जहां 12 लाख से ज्यादा छात्र-छात्राएं पढ़ाई करते हैं. सरकार का लक्ष्य है कि इन मदरसों में भी आधुनिक शिक्षा व्यवस्था को मजबूत किया जाए.

पाठ्यक्रम को लेकर भी शिकायतें

हाल ही में NHRC में 50 से ज्यादा शिकायतें दर्ज कराई गई हैं. इनमें मुख्य आरोप यह है कि सरकारी अनुदान पाने वाले मदरसों में अब SCERT और NCERT का पाठ्यक्रम लागू हो गया है, लेकिन कई शिक्षकों की योग्यता इन नए पाठ्यक्रमों के अनुसार नहीं है. शिकायतकर्ताओं का कहना है कि इससे बच्चों की पढ़ाई पर असर पड़ रहा है.

तलहा अंसारी ने बताया कि उन्होंने सभी दस्तावेज और सबूत आयोग को सौंप दिए हैं. NHRC अब विभाग से जवाब मांग रहा है कि रोक के बावजूद नियुक्तियां कैसे हुईं और क्या कार्रवाई की जाएगी. यह मामला उत्तर प्रदेश में मदरसा शिक्षा व्यवस्था को सुधारने की दिशा में उठाए गए कदमों पर सवाल खड़ा करता है. सरकार का दावा है कि वह पारदर्शिता लाने और गुणवत्ता बढ़ाने की कोशिश कर रही है, जबकि विपक्ष और कुछ कार्यकर्ता इसे नियमों की

अनदेखी बता रहे हैं.

**Source:** <https://www.msn.com/en-in/news/india/visakhapatnam-steel-plant-blast-nhrc-seeks-report-from-cs-within-2-weeks/ar-AA25rIBC?uxmode=ruby&apiversion=v2&domshim=1&noservercache=1&noservertelemetry=1&batchservertelemetry=1&renderwebcom>

Visakhapatnam Steel Plant blast: NHRC seeks report from CS within 2 weeks

Story by Express News Service

12 Jun • 1 min read • Updated 22h ago

VISAKHAPATNAM: The National Human Rights Commission (NHRC) has taken suo motu cognizance of the explosion at Visakhapatnam Steel Plant (VSP) that claimed the lives of nine workers and left several others with severe burn injuries on June 8.

Acting on media reports, the Commission observed that the incident, if the reported facts are established, raises concerns relating to the protection of workers' rights and safety.

It has issued a notice to the Andhra Pradesh Chief Secretary, seeking a detailed report within two weeks. The NHRC has directed the government to provide information on the condition of the injured workers, the medical treatment being extended to them, and the payment of ex-gratia compensation to both the injured workers and the families of those who lost their lives in the accident.

A ladle carrying 150 tonnes of molten steel reportedly exploded in the Steel Melting Shop of Rashtriya Ispat Nigam Limited (RINL)-run VSP, spilling metal and causing multiple casualties. The tragedy has triggered concerns over industrial safety practices at plant.

Workers' unions have alleged that established safety protocols were not adequately followed and that management failed to address potential operational risks. Responding to this, the Commission said the matter warranted examination in view of serious loss of life and injuries caused by the incident.

The intervention from NHRC comes amid growing demands from labour organisations for accountability, strengthened measures in heavy industries.

**Source:** <https://thesouthfirst.com/tehrangana/nhrc-complaint-filed-against-arbitrary-fee-hike-in-tgpse-recruitment-exams-aspirants-protest-delays/>

The South First » Telangana

NHRC complaint filed against arbitrary fee hike in TGPSC recruitment exams; aspirants protest delays

The complaint said the sharp increase in application charges creates a serious financial barrier for economically weaker, rural and unemployed youngsters who depend on government recruitment exams as one of their few avenues to stable employment.

Sreshta Ladegaam

Published Jun 12, 2026 | 12:05 PM \_ Updated Jun 12, 2026 | 12:05 PM

Synopsis: A complaint filed with the NHRC challenges the arbitrary fee hike in the fresh recruitment notification announced by the TGPSC. In separate incidents, aspirants seeking jobs in the Police Department and other government exams staged protests against the Telangana Government.

A private complaint filed with the National Human Rights Commission (NHRC) on Wednesday, 10 June, challenged the massive hike in application fees for the jobs announced in the latest recruitment notification published by the Telangana State Public Service Commission (TGPSC).

It named the State of Telangana, the TGPSC, the General Administration Department, and the Finance Department of Telangana as the respondents.

Filed by advocate Y Balachander Reddy, the complaint draws attention to the TGPSC notification published on 6 June for the posts of 222 Civil Assistant Executive Engineer (AEE), 49 Electrical AEE, 19 Assistant Environmental Engineer, and 24 Deputy Education Officer.

The processing fee for the application is ₹1,000 for Other Castes (OC) and Backward Classes (BC) applicants and ₹500 for Scheduled Castes (SC), Scheduled Tribes (ST), and Persons with Disabilities (PwD). This is a steep increase from the previous application fee of ₹200.

The core grievance is that the sharp increase in application charges creates a serious financial barrier for economically weaker, rural and unemployed youngsters who depend on government recruitment exams as one of their few avenues to stable employment. The problem is compounded by TGPSC issuing separate notifications for similar posts across departments, forcing candidates to pay the higher fee multiple times.

The complaint argues that no transparent justification has been offered for the increase and that the processing fee hike violates Article 14 (equality before law), Article 16 (equal opportunity in public employment), and Articles 38, 39, 41, and 46 (promotes social justice and requires the state to protect marginalised sections).

The complainant urged the NHRC to seek a detailed explanation from the respondents and examine whether the fee structure is discriminatory. The complaint also calls for the restoration of affordable fees and the framing of transparent guidelines for recruitment application charges.

Job seekers protest against the government

Meanwhile, job aspirants in Hyderabad are taking to the streets to protest irregularities and delays in government recruitment.

On 10 June, aspirants seeking jobs in the Telangana Police Department staged a protest in Dilsukhnagar following a recruitment notification for 5,000 posts.

They demanded that the government increase the number of posts to 20,000, citing the ruling Congress' pre-poll claim that there are 30,000 vacancies in the department. They also requested a relaxation of the age limit for job seekers.

Aspirants awaiting the Government of Telangana's official job calendar staged a protest at Chikkadpally Central Library on 11 June. The police locked the gates of the library until evening and later detained some of the protesters at the Musheerabad Police Station.

The protestors demanded that the Telangana government fulfil its promise of recruitment to two lakh government jobs. They added that they would continue to organise demonstrations until the release of a job calendar.

(Edited by Muhammed Fazil.)



**Source:** <https://the420.in/uttar-pradesh-madarsa-recruitment-violation-nhrc-notice/>

Policy & Initiative

NHRC Seeks Reply Over 45 Alleged Illegal Madrasa Appointments in UP

Last updated: June 12, 2026 9:30 pm

By The420 Correspondent

Lucknow | The National Human Rights Commission (NHRC) has taken serious cognisance of alleged violations in recruitment rules in government-aided madrasas in Uttar Pradesh, issuing a show-cause notice to the Minority Welfare Department after reports of 45 illegal appointments were made despite a ban on fresh recruitments.

According to officials, the controversy emerged after a complaint was filed alleging that between April and May 2025, more than 45 appointments were made in aided madrasas even though the state government had imposed a complete restriction on new hiring in such institutions. The matter has raised concerns over procedural violations and administrative oversight within the department.

Human rights activist Talha Ansari approached the NHRC with a detailed complaint, alleging that the then registrar of the department bypassed official instructions and approved multiple appointments in violation of the recruitment ban. The complaint has prompted the commission to seek clarification from the Minority Welfare Department regarding the circumstances under which these appointments were permitted.

The complaint specifically highlights several institutions where the alleged illegal appointments took place. These include Madrasa Arabia Ashraf-ul-Uloom in Prayagraj, Aliya Misbah-ul-Uloom in Prayagraj, Baharul Uloom Oriental College in Ghazipur, Madrasa Al-Jamiatul Arabia Gausia in Kanpur, Madrasa Darul Uloom in Ayodhya, and Madrasa Islamia Arabia Baharul in Barabanki. Authorities are now examining appointment records and recruitment files from these institutions to verify compliance with government directives.

Sources indicate that the issue is currently under preliminary investigation at the Directorate of Minority Welfare, where documents related to staffing, approvals, and recruitment procedures are being reviewed. Officials are also expected to verify whether proper administrative clearance was obtained before the appointments were made.

Meanwhile, NHRC has directed the department to submit a detailed explanation regarding the alleged violations, including justification for the appointments made during the enforcement of the recruitment ban. The commission has also sought details of the officials responsible for approving the appointments and whether disciplinary action has been initiated against those involved.

In a parallel development, the Uttar Pradesh Minority Welfare and Waqf Department has also initiated a major digital reform aimed at improving transparency in legal monitoring. Principal Secretary Sanyukta Samaddar launched a newly developed "Court Case Module" on the Uttar Pradesh Madrasa Education Council portal through a virtual meeting conducted via Zoom.

Officials stated that the new module is designed to provide real-time updates on court cases involving the

department. It will allow district-level Minority Welfare Officers to upload and update the latest status of pending cases in the High Court and Supreme Court directly on the online system.

The initiative aims to ensure that accurate and updated information about ongoing litigation is available at all administrative levels. According to officials, this will help eliminate delays in communication and improve coordination between district offices, directorate-level authorities, and the state secretariat.

The Court Case Module is also expected to strengthen monitoring mechanisms by enabling continuous review of legal matters across all districts. Authorities believe that centralized digital tracking will significantly improve efficiency in handling litigation and reduce administrative lapses.

Officials added that the system will play a crucial role in strengthening governance by ensuring transparency in case management and providing timely updates for decision-making at higher levels. It is also expected to support better accountability among field officers responsible for reporting court-related developments.

The twin developments—alleged recruitment violations and the launch of a digital monitoring system—have brought renewed attention to administrative functioning within the Minority Welfare Department. While the NHRC probe focuses on accountability in past recruitment practices, the new digital initiative aims to modernize and streamline future legal monitoring processes.

Further action in the recruitment case is expected after the department submits its official response to the NHRC, while the court case module will be rolled out across all districts for full implementation in the coming weeks.



**Source:**

<https://www.newindianexpress.com/amp/story/states/odisha/2026/Jun/12/nhrc-summons-bargarh-collector-for-non-compliance>

NHRC summons Bargarh collector for non-compliance

Bargarh collector Aditya Goyal could not be reached for his comments on the issue.

Express News Service

Updated:12th Jun, 2026 at 10:46 AM

**BARGARH:** The National Human Rights Commission (NHRC) on Wednesday issued a conditional summons to the Bargarh collector for not implementing its order of paying Rs 15 lakh compensation to the kin of a 12-year-old boy who died from burn injuries after allegedly falling into hot ash dumped by a rice mill last year.

The victim, Pratyush Bhaena, had sustained severe burn injuries after allegedly falling into hot ash dumped by Kaleshwar rice mill on February 26 last year.

In its proceedings on October 29, the NHRC recommended payment of `15 lakh compensation to the next of kin within six weeks. It also noted that the Home department had subsequently directed the Bargarh collector to ensure compliance and submit proof of payment to the NHRC by January 31.

The NHRC directed the Bargarh collector to ensure compliance with its order on or before June 24.

The Commission further stated that if its directions are not complied with by the stipulated date, the Bargarh SP shall arrest the collector.

Bargarh collector Aditya Goyal could not be reached for his comments on the issue.

**Source:**

<https://cnin.co.in/%E0%A4%9B%E0%A4%A4%E0%A5%8D%E0%A4%A4%E0%A5%80%E0%A4%B8%E0%A4%97%E0%A4%A2%E0%A4%AF%E0%A5%87%E0%A4%82-%E0%A4AA%E0%A4%B0%E0%A4%BF%E0%A4%B5%E0%A4%B9%E0%A4%A8-%E0%A4%B5%E0%A4%BF%E0%A4%AD%E0%A4%BE%E0%A4%97-%E0%A4%95%E0%A4%BE-%E0%A4%B5%E0%A4%BF%E0%A4%B6%E0%A5%87%E0%A4%B7-%E0%A4%85%E0%A4%AD%E0%A4%BF%E0%A4%AF%E0%A4%BE%E0%A4%A8:-350.../80227>

छत्तीसगढ़ में परिवहन विभाग का विशेष अभियान: 350 वाहनों की जांच, 5.50 लाख का जुर्माना वसूला  
12 Jun 2026

रायपुर। राष्ट्रीय मानवाधिकार आयोग और माननीय सर्वोच्च न्यायालय के निर्देशों के तहत छत्तीसगढ़ परिवहन विभाग द्वारा प्रदेशभर में सड़क सुरक्षा और यात्री सुरक्षा को लेकर एक विशेष जांच एवं प्रवर्तन अभियान चलाया जा रहा है। इस अभियान का मुख्य उद्देश्य सड़क दुर्घटनाओं को रोकना और सार्वजनिक परिवहन को सुरक्षित बनाना है। अभियान के दौरान अब तक लगभग 350 वाहनों की सघन जांच की जा चुकी है। नियमों की अनदेखी और विभिन्न अनियमितताएं पाए जाने पर वाहन स्वामियों से 5.50 लाख रुपये का समन शुल्क (जुर्माना) वसूल किया गया है। इसके साथ ही, नियमों का उल्लंघन करने वाले वाहन संचालकों के खिलाफ सख्त दंडात्मक कार्रवाई भी की गई है।

परिवहन आयुक्त श्री एस. प्रकाश ने राज्य के सभी क्षेत्रीय और जिला परिवहन अधिकारियों को अपने-अपने क्षेत्रों में संचालित यात्री बसों, विशेषकर स्लीपर कोच बसों की कड़ाई से जांच करने के निर्देश दिए हैं। इस विशेष अभियान के तहत मुख्य बिंदुओं पर रूप से कार्रवाई की जा रही है। स्लीपर कोच बसों में चालक दल (ड्रू) के लिए बनाए गए अनधिकृत विभाजनों (पार्टीशन) और स्लीपर बर्थ में लगाए गए अवैध स्लाइडरों को मौके पर ही हटाया जा रहा है।

सभी बसों में सुरक्षा के लिहाज से न्यूनतम 10 किलोग्राम क्षमता के अग्निशमन यंत्रों की उपलब्धता अनिवार्य रूप से सुनिश्चित की जा रही है। बसों में जीपीएस की उपलब्धता और उसकी कार्यशीलता को परखा जा रहा है। साथ ही, निर्धारित मानकों के विपरीत बनी शबस बॉडीश के खिलाफ भी कानूनी कदम उठाए जा रहे हैं। बसों के वैध पंजीयन, फिटनेस, परमिट और एआईएस-119 मानकों के अनुरूप निर्माण की गहनता से जांच की जा रही है।

परिवहन आयुक्त ने सख्त लहजे में अधिकारियों से कहा है कि निर्धारित सुरक्षा मानकों का पालन न करने वाले वाहनों के विरुद्ध मोटरयान अधिनियम के तहत कठोर वैधानिक कार्रवाई की जाए। नियमों का उल्लंघन करने पर वाहनों के चालान काटने, परमिट/लाइसेंस निलंबित करने जैसी कानूनी प्रक्रियाएं अपनाई जा रही हैं। परिवहन आयुक्त ने कहा है कि यात्रियों की सुरक्षा हमारी सर्वोच्च प्राथमिकता है। राष्ट्रीय मानवाधिकार आयोग और सर्वोच्च न्यायालय के निर्देशों का जमीनी स्तर पर प्रभावी क्रियान्वयन सुनिश्चित करने के लिए यह अभियान आगे भी लगातार जारी रहेगा।

सड़क पर प्रवर्तन कार्रवाई करने के साथ-साथ विभाग संवाद का रास्ता भी अपना रहा है। प्रदेश के विभिन्न जिलों में क्षेत्रीय व जिला परिवहन अधिकारियों द्वारा बस स्वामियों और संचालकों की बैठकें ली जा रही हैं। इन बैठकों में उन्हें तय नियमों और सुरक्षा मानकों का कड़ाई से पालन करने की हिदायत और समझाइश दी जा रही है। विभाग ने स्पष्ट किया है कि सुरक्षा मानकों से समझौता करने वाले किसी भी संचालक को बख्शा नहीं जाएगा।

**Source: <https://www.haribhoomi.com/state-local/chhattishgarh/news/transport-department-road-passenger-safety-campaign-bus-inspection-drive-99517>**

छत्तीसगढ़ में परिवहन विभाग का विशेष अभियान : स्लीपर बसों में हटाए गए अवैध पार्टिशन, 350 वाहनों की जांच में वसूला 5.50 लाख का जुर्माना

छत्तीसगढ़ परिवहन विभाग ने सड़क और यात्री सुरक्षा को लेकर विशेष अभियान चलाते हुए 350 वाहनों की जांच की और नियम उल्लंघन पर 5.50 लाख रुपये का जुर्माना वसूला।

By: मुस्कान लोहिया Published: 12 Jun 2026, 03:30 PM IST

Last Updated: 12 Jun 2026, 03:30 PM IST

रायपुर। राष्ट्रीय मानवाधिकार आयोग (NHRC) और सर्वोच्च न्यायालय के निर्देशों के तहत छत्तीसगढ़ परिवहन विभाग ने प्रदेशभर में सड़क सुरक्षा और यात्री सुरक्षा सुनिश्चित करने के लिए विशेष जांच एवं प्रवर्तन अभियान शुरू किया है। अभियान के दौरान अब तक करीब 350 वाहनों की सघन जांच की जा चुकी है। विभिन्न प्रकार की अनियमितताएं मिलने पर वाहन स्वामियों से 5.50 लाख रुपये का समन शुल्क (जुर्माना) वसूला गया है।

**स्लीपर कोच बसों पर विशेष नजर**

परिवहन आयुक्त एस. प्रकाश ने राज्य के सभी क्षेत्रीय और जिला परिवहन अधिकारियों को विशेष रूप से यात्री बसों और स्लीपर कोच बसों की गहन जांच करने के निर्देश दिए हैं। अभियान के दौरान स्लीपर कोच बसों में चालक दल के लिए बनाए गए अनधिकृत पार्टिशन और स्लीपर बर्थ में लगाए गए अवैध स्लाइडरों को मौके पर ही हटाया जा रहा है। विभाग का मानना है कि ऐसे अवैध ढांचे दुर्घटना की स्थिति में यात्रियों की सुरक्षा के लिए गंभीर खतरा बन सकते हैं।

**अग्निशमन यंत्र और GPS की जांच**

परिवहन विभाग द्वारा सभी बसों में न्यूनतम 10 किलोग्राम क्षमता वाले अग्निशमन यंत्रों की उपलब्धता सुनिश्चित की जा रही है। साथ ही बसों में लगाए गए GPS उपकरणों की मौजूदगी और उनकी कार्यशीलता की भी जांच की जा रही है। अधिकारियों को यह भी निर्देश दिए गए हैं कि सुरक्षा मानकों का पालन नहीं करने वाले वाहनों के खिलाफ तत्काल कार्रवाई की जाए।

**फिटनेस, परमिट और निर्माण मानकों की पड़ताल**

विशेष अभियान के तहत बसों के वैध पंजीयन, फिटनेस प्रमाणपत्र, परमिट और AIS-119 मानकों के अनुरूप वाहन निर्माण की भी गहन जांच की जा रही है। निर्धारित मानकों के विपरीत तैयार की गई बस बॉडी और तकनीकी खामियों वाले वाहनों पर कानूनी कार्रवाई की जा रही है।

**नियम तोड़ने वालों पर सख्त कार्रवाई**

परिवहन आयुक्त ने स्पष्ट निर्देश दिए हैं कि मोटरयान अधिनियम के तहत नियमों का उल्लंघन करने वाले वाहन संचालकों के खिलाफ कठोर वैधानिक कार्रवाई की जाए। नियमों के उल्लंघन की स्थिति में चालान, परमिट निलंबन, लाइसेंस संबंधी कार्रवाई और अन्य दंडात्मक प्रावधान लागू किए जा रहे हैं। विभाग ने दोहराया है कि यात्रियों की सुरक्षा सर्वोच्च प्राथमिकता है और किसी भी स्तर पर लापरवाही बर्दाश्त नहीं की जाएगी।

**बस संचालकों को दी जा रही समझाइश**

प्रवर्तन कार्रवाई के साथ-साथ परिवहन विभाग जागरूकता और संवाद की रणनीति भी अपना रहा है। प्रदेश के विभिन्न जिलों में क्षेत्रीय और जिला परिवहन अधिकारियों द्वारा बस स्वामियों एवं संचालकों की बैठकें आयोजित की जा रही हैं। इन बैठकों में उन्हें सुरक्षा मानकों, कानूनी प्रावधानों और यात्री सुरक्षा से जुड़े नियमों का पालन करने के लिए जागरूक किया जा रहा है। परिवहन विभाग ने स्पष्ट किया है कि राष्ट्रीय मानवाधिकार आयोग और सर्वोच्च न्यायालय के निर्देशों के प्रभावी क्रियान्वयन के लिए यह विशेष अभियान लगातार जारी रहेगा। विभाग का उद्देश्य सड़क दुर्घटनाओं में कमी लाना और सार्वजनिक परिवहन व्यवस्था को अधिक सुरक्षित बनाना है।

**Source: <https://www.patrika.com/raipur-news/child-labor-persists-in-chhattisgarh-despite-enforcement-actions-20661691>**

World Day Against Child Labour: कार्रवाई के बावजूद बाल श्रम की गहरी जड़ें, छत्तीसगढ़ में अब भी मजदूरी की भट्टी में झुलस रहे बच्चे, चौका देगी सच्चाई

Child Labour in Chhattisgarh: छत्तीसगढ़ जैसे राज्यों में सरकारी अभियानों, रेस्क्यू ऑपरेशनों और जागरूकता कार्यक्रमों के बावजूद यह समस्या पूरी तरह खत्म नहीं हो सकी है।

रायपुर Khyati Parihar ताबीर हुसैन Jun 12, 2026

रायपुर@ताबीर हुसैन। World Day Against Child Labour 2026: दुनियाभर में 12 जून को बाल श्रम निषेध दिवस मनाया जाता है लेकिन छत्तीसगढ़ में यह सिर्फ एक तारीख नहीं, बल्कि कड़वी हकीकत की याद दिलाता है। सरकारी अभियान, पुलिस रेड और जागरूकता कार्यक्रमों के बावजूद राज्य में बाल श्रम को पूरी तरह रोक पाना अभी भी बड़ी चुनौती बना हुआ है।

ग्रामीण क्षेत्रों, छोटी फैक्टरियों और अनौपचारिक सेक्टर में बच्चे आज भी शिक्षा के बजाय मजदूरी की चक्की में पिस रहे हैं। पिछले वर्षों में छत्तीसगढ़ में बाल श्रमिकों के कई बड़े रेस्क्यू ऑपरेशन हुए हैं, जो दिखाते हैं कि प्रशासन सोया नहीं है, लेकिन ये केस भी बता रहे हैं कि इस समस्या से पार पाना इतना आसान नहीं है क्योंकि इनकी जड़ें बहुत गहरी हैं।

रायपुर मशरूम फैक्ट्री कांड

पिछले साल 2025 नवंबर में रायपुर की एक मशरूम यूनिट से 131 बाल मजदूर (80 से ज्यादा लड़कियां) रेस्क्यू किए गए। 14-17 साल के ये बच्चे खतरनाक रसायनों के बीच 10-12 घंटे काम करते थे। एनएचआरसी, महिला एवं बाल विकास विभाग और एनजीओ की संयुक्त टीम ने यह कार्रवाई की। कई बच्चे पड़ोसी राज्यों से ट्रैफिक किए गए थे।

कबीरधाम बैगा जनजाति रेस्क्यू

पिछले महीने कवर्धा जिले में 13 बैगा जनजाति के बच्चे (8-15 साल) बंधुआ मजदूरी से मुक्त कराए गए। कन्हा नेशनल पार्क क्षेत्र के पास कैटल फार्म में ये बच्चे दिन-रात काम करते थे। पुलिस ने 10 ट्रैफिकर्स को गिरफ्तार किया।

पार्ले-जी फैक्ट्री मामला

साल 2019 रायपुर के अमासिवनी में पार्ले-जी बिस्किट की थर्ड-पार्टी यूनिट से 26-27 बाल मजदूर रेस्क्यू हुए। 12-16 साल के बच्चे 12 घंटे की शिफ्ट में महज 5-7 हजार रुपए माह पर काम करते थे। इस मामले ने पूरे देश में सुर्खियां बटोरीं और कंपनी को उत्पादन रोकना पड़ा था।

चुनौतियां क्यों बनी हुईं?

अनौपचारिक अर्थव्यवस्था: छोटी फैक्टरियां, ईट भट्टे, खेतिहर काम और घरेलू काम में बच्चे आसानी से छिप जाते हैं।

गरीबी और स्कूल ड्रॉपआउट: एनएफएचएस और शिक्षा विभाग के आंकड़ों में कई बच्चे स्कूल छोड़कर काम पर लग जाते हैं।

ट्रैफिकिंग: पड़ोसी राज्यों से बच्चे लाए जाते हैं।

पुनर्वास की कमी: रेस्क्यू के बाद कई बच्चे दोबारा श्रम में फंस जाते हैं।

प्रयास जारी है

कार्रवाई और जागरूकता के बावजूद चुनौतियां बनी हुई हैं, लेकिन हमारा प्रयास निरंतर जारी है। रेस्क्यू के बाद पुनर्वास पर विशेष ध्यान दिया जा रहा है ताकि बच्चे दोबारा श्रम में न फंसें।-हिमशिखर गुप्ता, सचिव, श्रम विभाग

बालश्रम पर सख्ती: रेस्क्यू के साथ पुनर्वास को भी बनाया प्राथमिकता

पदभार संभालने के बाद बालश्रम के खिलाफ नियमित कार्रवाई के लिए श्रम विभाग, महिला एवं बाल विकास विभाग तथा अन्य संबंधित एजेंसियों के साथ समन्वय स्थापित किया गया। अब केवल विशेष अवसरों पर नहीं, बल्कि हर 15 से 18 दिनों में संयुक्त अभियान चलाकर बालश्रम में संलग्न बच्चों को रेस्क्यू किया जा रहा है। साथ ही उनके पुनर्वास, शिक्षा और सरकारी योजनाओं का लाभ दिलाने पर भी विशेष ध्यान दिया जा रहा है।

इस दौरान कांकेर, दंतेवाड़ा, कबीरधाम और अन्य जिलों में कई बच्चों को श्रम से मुक्त कराया गया। आयोग ने निर्देश दिए हैं कि बालश्रम के मामलों में यदि बच्चों के साथ शारीरिक या मानसिक प्रताड़ना हुई हो तो किशोर न्याय अधिनियम की धारा 75 भी अनिवार्य रूप से लगाई जाए। हाल ही में तेंदूपत्ता तुड़ाई और ईट-भट्टों में काम करा रहे बच्चों को भी रेस्क्यू किया गया। लगातार कार्रवाई और जागरूकता के कारण अब दूरस्थ क्षेत्रों से भी लोग बालश्रम की शिकायतें दर्ज करा रहे हैं। - वर्णिका शर्मा, अध्यक्ष बाल संरक्षण आयोग

**Source: <https://thesootr.com/state/chhattisgarh/cg-transport-bus-safety-drive-350-vehicles-fine-2026-12030557>**

परिवहन विभाग का बड़ा अभियान: 350 बसों की जांच, वसूला 5 लाख जुर्माना

छत्तीसगढ़ परिवहन विभाग ने सुप्रीम कोर्ट और NHRC के निर्देश पर बस सुरक्षा अभियान चलाया है। अब तक 350 वाहनों की जांच में 5.50 लाख रुपए जुर्माना वसूला गया है। स्लीपर बसों में अवैध केबिन मौके पर हटाए जा रहे हैं।

Harrison Masih 12 Jun 2026 15:15 IST

समझें क्या है पूरा मामला...

छत्तीसगढ़ परिवहन विभाग ने प्रदेशभर में यात्री बसों की सघन जांच का अभियान शुरू किया है। यह अभियान राष्ट्रीय मानवाधिकार आयोग यात्री एनएचआरसी (NHRC - National Human Rights Commission) और सुप्रीम कोर्ट के निर्देशों के तहत चलाया जा रहा है। अब तक लगभग 350 वाहनों की जांच हो चुकी है और 5.50 लाख रूपए का जुर्माना वसूला गया है। स्लीपर कोच बसों में अवैध केबिन और स्लाइडर मौके पर ही हटाए जा रहे हैं। परिवहन आयुक्त एस. प्रकाश ने सभी अधिकारियों को सख्त कार्रवाई के निर्देश दिए हैं।

क्यों शुरू हुआ यह अभियान

सड़क दुर्घटनाओं को टोकना और सार्वजनिक परिवहन को सुरक्षित बनाना इस अभियान का मुख्य लक्ष्य है। सर्वोच्च न्यायालय और एनएचआरसी ने यात्री सुरक्षा को लेकर राज्यों को स्पष्ट निर्देश दिए थे।

इन निर्देशों के जमीनी क्रियान्वयन के लिए परिवहन विभाग ने यह विशेष अभियान शुरू किया। अभियान आगे भी लगातार जारी रहेगा।

स्लीपर बसों पर है खास नजर

परिवहन आयुक्त ने सभी क्षेत्रीय और जिला परिवहन अधिकारियों को स्लीपर कोच बसों की कड़ाई से जांच करने के निर्देश दिए हैं। इन बसों में चालक दल के लिए बनाए गए अनधिकृत विभाजन और स्लीपर बर्थ में लगे अवैध स्लाइडर मौके पर ही हटाए जा रहे हैं। यह सुविधाएं यात्रियों के लिए खतरनाक साबित हो सकती हैं।

क्या-क्या जांचा जा रहा है

जांच के दौरान बसों में कम से कम 10 किलोग्राम क्षमता के अग्निशमन यंत्र की उपलब्धता अनिवार्य रूप से देखी जा रही है। बसों में जीपीएस (GPS-Global Positioning System) की उपलब्धता और उसके ठीक काम करने की भी जांच हो रही है।

बसों के वैध पंजीयन, फिटनेस, परमिट और एआईएस-119 (AIS-119-Automotive Industry Standard 119) मानकों के अनुरूप निर्माण की गहन जांच की जा रही है। निर्धारित मानकों से अलग वनी बस बॉडी के खिलाफ भी कानूनी कदम उठाए जा रहे हैं।

नियम तोड़ा तो यह होगी कार्रवाई

परिवहन आयुक्त ने साफ कहा है कि सुरक्षा मानकों का पालन न करने वाले वाहनों पर मोटरयान अधिनियम के तहत सख्त कार्रवाई होगी। नियम तोड़ने पर चालान काटना, परमिट निलंबित करना और लाइसेंस रद्द करना जैसी कार्रवाई की जाएगी। विभाग ने स्पष्ट किया है कि सुरक्षा मानकों से समझौता करने वाले किसी भी संचालक को नहीं बख्शा जाएगा।

बस संचालकों को दी जा रही समझाइश

सड़क पर जांच के साथ-साथ विभाग संवाद का रास्ता भी अपना रहा है। प्रदेश के विभिन्न जिलों में चस स्वामियों और संचालकों की बैठकें ली जा रही हैं। उन्हें नियमों और सुरक्षा मानकों का पालन करने की हिदायत दी जा रही है।

यात्रियों की सुरक्षा हमारी सर्वोच्च प्राथमिकता है। राष्ट्रीय मानवाधिकार आयोग और सर्वोच्च न्यायालय के निर्देशों का जमीनी स्तर पर प्रभावी क्रियान्वयन सुनिश्चित करने के लिए यह अभियान आगे भी लगातार जारी रहेगा।" परिवहन

आयुक्त एस. प्रकाश

रेफरेंस

स्रोत: छत्तीसगढ़ परिवहन विभाग का आधिकारिक प्रेस नोट, रायपुर, 12 जून 2026

छत्तीसगढ़ में बस सुरक्षा अभियान क्यों चलाया जा रहा है?

यह अभियान सुप्रीम कोर्ट और NHRC के निर्देशों के तहत चलाया जा रहा है। सड़क दुर्घटनाओं को टोकना और सार्वजनिक परिवहन को सुरक्षित बनाना

इसका मुख्य उद्देश्य है।

बसों में कौन-कौन सी चीजें अनिवार्य हैं?

बसी में कम से कम 10 किलोग्राम क्षमता का अग्निशमन यंत्र और काम काटने वाला GPS होना जरूरी है। वैच पंजीयन, फिटनेस और परमिट भी अनिवार्य है। उलीपर बसों में अवैध केबिन और स्लाइडर नहीं होने चाहिए।

नियम तोड़ने पर बस संचालकों पर क्या कार्रवाई होगी?

मोटरयान अधिनियम के तहत चालान काटा जाएगा। परमिट और लाइटोंटा निलंबित किए जा सकते हैं। विभाग ने स्पष्ट किया है कि किसी भी नियम तोड़ने वाले को बख्शा नहीं जाएगा।

**Source: <https://suchnaji.com/human-rights-commission-takes-action-regarding-rinl-accident-issues-notice-to-the-andhra-pradesh-government/>**

ताज़ा खबरेंसेल-स्टील इंडस्ट्री

RINL Accident: मानवाधिकार आयोग की बड़ी कार्रवाई, 9 श्रमिकों की मौत का स्वतः संज्ञान, आंध्र प्रदेश सरकार को नोटिस  
Azmat ali 12/06/2026 1 minute read

NHRC Action on RINL Blast: 9 श्रमिकों की मौत पर मानवाधिकार आयोग सख्त।

विशाखापत्तनम स्टील प्लांट हादसा, सुरक्षा लापरवाही के आरोपों की होगी जांच।

RINL Blast Update: 1600 डिग्री तापमान में हुआ था विस्फोट, 9 मजदूरों की मौत पर हो चुकी है।

सूचनाजी न्यूज, नई दिल्ली/विशाखापत्तनम। आंध्र प्रदेश के विशाखापत्तनम स्थित राष्ट्रीय इस्पात निगम लिमिटेड (RINL) के स्टील प्लांट में हुए भीषण विस्फोट और आग के मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने बड़ा कदम उठाया है। आयोग ने हादसे में 9 श्रमिकों की मौत और छह अन्य के गंभीर रूप से घायल होने की घटना का स्वतः संज्ञान लेते हुए आंध्र प्रदेश के मुख्य सचिव को नोटिस जारी किया है।

एनएचआरसी ने कहा है कि यदि मीडिया रिपोर्टों में प्रकाशित तथ्य सही हैं, तो यह मामला श्रमिकों के मानवाधिकारों के गंभीर उल्लंघन की श्रेणी में आता है। आयोग ने राज्य सरकार से दो सप्ताह के भीतर विस्तृत रिपोर्ट प्रस्तुत करने को कहा है।

श्रमिक संगठनों ने इस हादसे के लिए संयंत्र प्रबंधन को जिम्मेदार ठहराते हुए सुरक्षा प्रोटोकॉल की अनदेखी का आरोप लगाया है। यूनियनों का कहना है कि समय रहते आवश्यक सुरक्षा उपाय लागू किए जाते तो इतनी बड़ी जनहानि टाली जा सकती थी। इन्हीं आरोपों को गंभीरता से लेते हुए एनएचआरसी ने पूरे मामले की रिपोर्ट तलब की है।

1600 डिग्री तापमान पर हुआ था भयावह विस्फोट

8 जून 2026 को वाइजैग स्टील प्लांट की 'स्टील मेल्टिंग शॉप' में लगभग 150 टन तरल स्टील को एक लेडल के माध्यम से ले जाया जा रहा था। उस समय स्टील का तापमान करीब 1600 डिग्री सेल्सियस था।

अचानक पात्र में विस्फोट हो गया, जिससे पिघला हुआ स्टील पूरे कार्यस्थल पर फैल गया। विस्फोट इतना भीषण था कि कई श्रमिक उसकी चपेट में आ गए। हादसे में 9 श्रमिकों की दर्दनाक मौत हो गई, जबकि कम से कम छह अन्य गंभीर रूप से झुलस गए।

मुआवजा और घायलों की स्थिति पर मांगा जवाब

मानवाधिकार आयोग ने अपने नोटिस में स्पष्ट किया है कि राज्य सरकार द्वारा भेजी जाने वाली रिपोर्टों में घायल श्रमिकों की वर्तमान स्वास्थ्य स्थिति का पूरा विवरण शामिल होना चाहिए। इसके साथ ही आयोग ने यह भी पूछा है कि मृतकों के परिजनों तथा घायलों को कितनी मुआवजा राशि दी गई है और भुगतान की प्रक्रिया किस स्थिति में है।

देशभर में उठे सुरक्षा मानकों पर सवाल

विशाखापत्तनम स्टील प्लांट में हुए इस हादसे ने एक बार फिर देश के भारी उद्योगों में श्रमिक सुरक्षा व्यवस्था पर गंभीर सवाल खड़े कर दिए हैं। श्रमिक संगठनों का कहना है कि उत्पादन बढ़ाने की होड़ में कई बार सुरक्षा मानकों से समझौता किया जाता है, जिसका खामियाजा कर्मचारियों को अपनी जान देकर चुकाना पड़ता है। अब सभी की नजरें एनएचआरसी की जांच और राज्य सरकार की रिपोर्ट पर टिकी हैं, जिससे हादसे के वास्तविक कारणों और जिम्मेदार

अधिकारियों की जवाबदेही तय हो सकेगी।

**Source: <https://breakingtube.com/45-appointments-made-in-up-madrasas-despite-a-ban-on-recruitment-nhrc-issues-show-cause-notice/>**

UP के मदरसों में भर्ती पर रोक के बावजूद 45 नियुक्तियां! NHRC ने भेजा कारण बताओ नोटिस  
By Pratibha Srivastava -12/06/2026

UP: उत्तर प्रदेश सरकार द्वारा अनुदानित मदरसों में भर्ती प्रक्रिया पर रोक लगाए जाने के बावजूद प्रदेश के विभिन्न मदरसों में 45 से अधिक नियुक्तियां किए जाने का मामला सामने आया है। शिकायत मिलने के बाद राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने अल्पसंख्यक कल्याण विभाग को कारण बताओ नोटिस जारी कर स्पष्टीकरण मांगा है। आरोप है कि ये नियुक्तियां पिछले वर्ष उस समय की गईं, जब सरकार ने नई भर्तियों पर रोक लगा रखी थी।

मानवाधिकार कार्यकर्ता ने आयोग को सौंपे दस्तावेज

मानवाधिकार कार्यकर्ता तलहा अंसारी ने आयोग में दर्ज कराई शिकायत में दावा किया है कि अप्रैल से मई 2025 के बीच तत्कालीन रजिस्ट्रार के कार्यकाल में 45 से अधिक नियुक्तियां की गईं। शिकायत के साथ संबंधित दस्तावेज भी आयोग को उपलब्ध कराए गए हैं। अंसारी का कहना है कि नियुक्तियां नियमों के विपरीत की गईं और मामले की निष्पक्ष जांच आवश्यक है।

कई जिलों के मदरसों के नाम शिकायत में शामिल

शिकायत में प्रयागराज, गाजीपुर, कानपुर, अयोध्या और बाराबंकी के कई राज्यानुदानित मदरसों का उल्लेख किया गया है। इनमें मदरसा अरबिया अशरफुल उलूम, आलिया मिस्बाहुल उलूम, बहरूल उलूम ओरिएंटल कॉलेज, मदरसा अल्जामेअतुल अरविया गौसिया, मदरसा दारुल उलूम और मदरसा इस्लामिया अरबिया बहरूल जैसे संस्थानों के नाम शामिल हैं। सूत्रों के अनुसार, इनमें से कुछ नियुक्तियों की जांच पहले से ही अल्पसंख्यक कल्याण निदेशालय स्तर पर चल रही है।

अब आयोग के माध्यम से होगी शिक्षकों की भर्ती

राज्य सरकार मदरसों में शिक्षक भर्ती व्यवस्था को केंद्रीकृत करने की दिशा में काम कर रही है। अभी तक नियुक्तियां संबंधित प्रबंधन समितियों के जरिए होती थीं, लेकिन भविष्य में इन्हें शिक्षा सेवा चयन आयोग के माध्यम से कराने की तैयारी है। प्रस्तावित व्यवस्था में यूपी-टेट जैसी पात्रता परीक्षा और साक्षात्कार को भी शामिल किया जा सकता है। प्रदेश में करीब 15 हजार मान्यता प्राप्त मदरसों में 12 लाख से अधिक छात्र-छात्राएं अध्ययनरत हैं।

शिक्षा व्यवस्था को लेकर भी एनएचआरसी में पहुंचीं कई शिकायतें

राज्यानुदानित मदरसों की शिक्षा व्यवस्था को लेकर भी एनएचआरसी में 50 से अधिक शिकायतें दर्ज कराई गई हैं। आरोप है कि एससीईआरटी और एनसीईआरटी पाठ्यक्रम लागू होने के बाद भी कई शिक्षकों की योग्यता नए पाठ्यक्रमों के अनुरूप नहीं है। अल्पसंख्यक कल्याण विभाग के निदेशक शीलधर यादव ने बताया कि प्राप्त शिकायतों की जांच जारी है और कुछ मामलों में कार्रवाई भी की जा चुकी है। वहीं, शिकायतकर्ता तलहा अंसारी का कहना है कि उन्होंने सभी आवश्यक साक्ष्य आयोग के समक्ष प्रस्तुत कर दिए हैं।

**Source: <https://www.livehindustan.com/uttar-pradesh/up-yogi-adityanath-government-ban-on-recruitment-in-madarsa-45-postings-cleared-nhrc-issue-notice-201781254646272.amp.html>**

योगी सरकार की रोक के बाद भी मदरसों में हुई 45 नियुक्तियां, एनएचआरसी ने भेजा नोटिस

Jun 12, 2026 02:42 pm IST

Srishti Kunjविशेष संवाददाता, लखनऊ

यूपी में मदरसों में भर्ती पर रोक के बावजूद 45 नियुक्तियां हुई हैं। इस मामले में शिकायत के बाद एनएचआरसी ने अल्पसंख्यक कल्याण विभाग को नोटिस भेजा है। शिकायत के अनुसार प्रयागराज, कानपुर, अयोध्या समेत अन्य शहरों में नियुक्तियां हुई हैं।

यूपी में योगी सरकार द्वारा लगाई अनुदानित मदरसों में भर्ती पर रोक के बावजूद 45 नियुक्तियों की गईं। पूरे मामले की शिकायत के बाद राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने अल्पसंख्यक कल्याण विभाग को कारण बताओ नोटिस भेजा है। शिकायत के अनुसार ये नियुक्तियां प्रदेश भर में पिछले साल की गईं हैं। हालांकि उस समय मदरसों में भर्ती पर राज्य सरकार ने रोक लगाई हुई थी। इसी शिकायत के आधार पर एनएचआरसी ने नोटिस भेजा है।

मानवाधिकार कार्यकर्ता तलहा अंसारी ने आयोग को भेजी नई शिकायत में कहा है कि अप्रैल से मई 2025 की बीच तत्कालीन रजिस्ट्रार ने 45 से अधिक नियुक्तियों की हैं। यह तब है जब राज्य सरकार ने नियुक्तियों पर रोक लगा रखी है। शिकायत में आरोप हैं कि मदरसा अरबिया अशरफुल उलूम प्रयागराज, आलिया मिस्बाहुल उलूम प्रयागराज, बहरूल उलूम ओरिएंटल कालेज गाजीपुर, मदरसा अल्जामेअतुल अरविया गौसिया कानपुर, मदरसा दारुल उलूम अयोध्या, मदरसा इस्लामिया अरबिया बहरूल बाराबंकी में नियुक्तियों की गई हैं। वहीं, सूत्रों के मुताबिक इनमें से कई नियुक्तियों की जांच पहले से ही अल्पसंख्यक निदेशालय के स्तर पर चल रही है।

बता दें कि यूपी सरकार के अनुसार मदरसों में शिक्षकों की भर्ती आयोग से करवाने की तैयारी है। अभी तक मदरसों में भर्ती प्रक्रिया प्रबंधन समिति द्वारा होती थी, लेकिन अब इसे केंद्रीकृत किया जा रहा है। अब उत्तर प्रदेश जैसे राज्यों में मदरसों में भर्ती भी शिक्षा सेवा चयन आयोग के माध्यम से होने की तैयारी है, जिसमें यूपी टेट जैसे पात्रता परीक्षायें और इंटरव्यू शामिल होंगे। उत्तर प्रदेश में लगभग 15 हजार मान्यता प्राप्त मदरसे संचालित हैं, जिनमें करीब 12 लाख से ज्यादा छात्र-छात्राएं पढ़ रहे हैं। इनमें अब आयोग के अनुसार टीचरों की भर्ती की जाने की तैयारी है।

हाल ही में राज्यानुदानित मदरसों की शिक्षा व्यवस्था में गड़बड़ियों के विरुद्ध 50 से अधिक शिकायतें राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) में की गयी हैं। जिनमें मुख्य आरोप है कि सरकारी मदद से चल रहे मदरसों में एससीइआरटी और एनसीईआरटी (नेशनल काउंसिल आफ एजुकेशन एंड ट्रेनिंग) पाठ्यक्रम लागू होने के बाद शिक्षकों की योग्यता इन पाठ्यक्रमों के अनुरूप नहीं है। अल्पसंख्यक कल्याण के निदेशक शीलधर यादव का कहना है कि जिन प्रकरणों की शिकायतें आयी हैं, उनकी जांच चल रही है। कुछ मामलों में कार्रवाई की जा चुकी है। शिकायतकर्ता तलहा अंसारी का कहना है कि उन्होंने सारे दस्तावेज आयोग को भेजे हैं।